

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 27th day of MAY 2002

Original Application no. 27 of 2001.

Hon'ble Maj Gen K.K. Srivastava, Member (A)
Hon'ble Mr. A.K. Bhatnagar, Member (J)

1. Association of Senior Audit Officers/Audit Officers of IA & AD, ~~MR~~ ~~Mohammed~~, office of Accountant General Audit I & II, UP Allahabad through ~~Shri~~ B.R. Tiwari, General Secretary.
2. Sibte Hasan, S/o late Mazhar Hassain, 217 Rani Mandi, Allahabad, President of the Association, working as Senior Audit Officer.
3. M.C. Misra, S/o late Sri MB Misra, B-100, Chandrashekhar Azad Nagar, Teliarganj, Allahabad, Vice President of the Association working as Senior Audit Officer.

... Applicants

By Adv : Sri D. Dwevedi & Sri R. Pandey

Versus

1. Union of India, through Secretary, Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and training), New Delhi.
2. Comptroller and Auditor General of India, 60, Bahadur Shah Zafar Marg, New Delhi.

... Respondents

By Adv : Sri S Chaturvedi & Sri R.C. Joshi

O R D E R

Hon'ble Maj Gen K.K. Srivastava, Member (A).

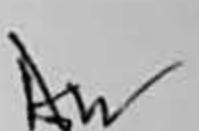
In this OA, filed under section 19 of the A.T.

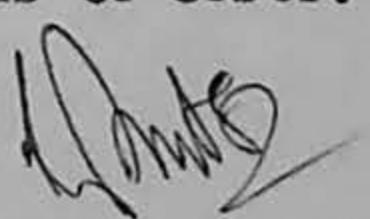
2.

Act, 1985, the applicants have challenged the notification dated 29.7.1998 issued by respondent no. 1 through which the post of Senior Audit Officer (in short SAO) has been designated and classified as Group 'B' post.

2. Sri R. Pandey, learned counsel for the applicant submitted that the post of SAO in the scale of Rs. 8000-13500 was designated and classified as group 'A' post vide notification dated 20.4.1998 (Ann 2). By the impugned notification the status of SAOs has been reduced to that of Group 'B' which is bound to affect them adversely in their career directly and indirectly. The issue was agitated by the Association of SAOs, Allahabad and also by individuals. Innumerable representations have been filed before respondent no. 2, but no decision has so far been taken in those representations. Copies of such representations filed before respondent no.1 are placed on record as annexure 5.

3. We have perused the records and in our opinion it is necessary to decide the representations of the Association dated 15.11.1999 within specified time for which the counsel for the parties have no objection. We, therefore, dispose of this OA finally with the direction to Comptroller and Auditor General of India to decide the representation filed before him in consultation with the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training). In order to obviate delay we grant liberty to the Association of SAOs/Audit Officers to file a fresh representation alongwith order of this Tribunal within one month and the respondent no.2 to decide the same within three months from the date such a representation alongwith this order is filed before him. The OA is decided accordingly with no order as to costs.


Member (J)


Member (A)

/pc/